

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.21/AT/2024 along with IA No. 9/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche – XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : SAEL Industries Limited (SAELIL) and 3 Ors.
- Date of Hearing : **29.1.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Mudit Jain, SECI
Shri Pankaj Sharma, Advocate, SAELIL
Ms. Vaishali Dalal, GUVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff for 600 MW Solar Power Projects (Tranche XI) connected to Inter-State Transmission System and selected through the competitive bidding process as per the Guidelines dated 3.8.2017 of the Ministry of Power, Government of India as amended from time to time and as interpreted and modified by subsequent communications/notifications. Learned counsel submitted that although the total capacity under the Tranche XI bid and correspondingly, the total awarded capacity has been 2000 MW, presently the Petitioner has successfully tied up 600 MW under the Power Supply Agreement (PSA) dated 30.12.2023 with Respondent No.4, Gujarat Urja Vikas Nigam Limited and correspondingly, the Power Purchase Agreements (PPAs) dated 11.1.2024 with Respondents No.2 & 3, i.e. Project Companies of the Successful Bidder, Respondent No.1, SAELIL. Learned counsel submitted that the Petitioner has also signed the PSA dated 28.12.2023 with Uttar Pradesh Power Corporation Limited. However, the corresponding PPA with the Solar Power Project Developer(s) is yet to be signed, and the Petitioner is in the process of doing the same. Learned counsel further added that in the present Petition, the Petitioner is only seeking the adoption of a tariff for the tied-up capacity of 600 MW as indicated above.

2. The representative of Respondent No.4, GUVNL, submitted that GUVNL has no objection towards the adoption of the tariff as prayed for by the Petitioner and the Respondent has also filed an affidavit to the above extent.

3. Learned counsel for Respondent No.1, SAELIL, submitted that the Respondent also supports the present Petition filed by SECI and has no objection towards the adoption of tariff by the Commission as prayed for by the Petitioner.

4. In response to the specific query of the Commission whether Respondent No.1 has indicated its "No objection" by a reply/an affidavit, learned counsel for the Respondent replied in negative and sought liberty to file an affidavit to the above extent.

5. Considering the submissions of the learned counsel for the parties, the Commission admitted the matter and permitted Respondent No.1 to file an affidavit as indicated above within a week. With the consent of both sides, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)